

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION No. 5507
TO BE ANSWERED ON: 28.03.2018

DIGITAL LOCKER INITIATIVE

5507. SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of State Electronics and Information Technology be pleased to state:

- (a) whether the Government has appointed an authority to administer and manage its Digital Locker Initiative, one of the key projects under Digital India Programme to push paperless governance; and
- (b) if so, the details thereof and the progress made so far in this regard?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI K.J ALPHONS)

(a): Yes, Madam. The Government has appointed Digital Locker Authority to administer and manage Digital Locker Initiative.

(b): Digital Locker Authority was constituted under the Information Technology (Preservation and Retention of Information by Intermediaries Providing Digital Locker facilities) Rules, 2016 vide no. 3(42)/2014-EG II (Part-II) on dated 4th October 2016. Controller of Certifying Authorities (CCA) discharges the function of Controller of Digital Locker Authority (CDLA).

In this regard the progress made so far is as under-

- A web interface www.dla.gov.in has been created.
- Digital Locker framework has been created which comprises of Electronic consent framework and Digital Locker Technology Framework.
- Digital Locker Service Provider (DLSP) licensing workflow has been defined.
- Workshops and conferences have been carried out to increase awareness regarding benefits of Digital Locker and paperless governance.
